

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T. C.P No.116/(MAH)/2014  
CA No.

CORAM:



Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE PARTIES: Mr. Ashok Rao

V/s.  
M/s. Hotel Ratnasoham Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ADVOCATE MANGESH BHENDE	ADVOCATE FOR PETITIONER	
2	Advocate ABHAY SHULKA	Advocate for Defendant	

Order

C.P No. 116/397-398/NCLT/MB/MAH/2014

1. Ld. Counsels of both the sides are present and seeking adjournment. It has also been pointed out that one cross Company Petition No. 39/2013 to be adjourned on the same date.
2. Considering the request of both the sides the C.P. is now adjourned for hearing on 22.09.2016; to be listed along with C.P. No. 39/2013. Date of next hearing is duly communicated to both the parties in the Court.

sd/-

Dated: 22<sup>nd</sup> August, 2016.

M. K. SHRAWAT  
Member (Judicial)